

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/TT/2015

Subject : Determination of fees and charges for the period 2014-19 for Unified Load Despatch and Communication Scheme (POWERGRID) portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO in North Eastern Region.

Date of Hearing : 4.10.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : NEEPCO and 11 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL

Record of Proceedings

The representative for the petitioner submitted that the instant petition is filed for truing up of the fee and charges allowed for the ULDC Microwave Links in North Eastern Region for 2009-14 period and determination of fees and charges for the 2014-19 tariff period. He submitted that the fees and charges for the said asset were allowed for the period 2009-14 vide order dated 22.2.2014 in Petition No. 61/TT/2012. Accelerated depreciation was allowed for the said assets in the impugned order as per the directions in order dated 8.12.2011 in Petition No. 68/2010. He submitted that the instant assets were dismantled by June, 2012 and fees and charges should be allowed only upto June, 2012. He submitted that in affidavit dated 30.1.2013 in Petition No. 61/TT/2012, it was inadvertently submitted that the "Target for Completion of works is



June 2013” instead of June 2012, and accordingly, tariff was allowed for ULDC Microwave Links in North Eastern Region upto 30.6.2013 vide order dated 22.2.2014 in Petition No.61/TT/2012. This inadvertent error should not be perpetuated and since the microwave links were dismantled by June, 2012, tariff for the microwave links should not be allowed beyond June, 2012 and instead tariff for the optic fibre be allowed from 1.4.2013.

2. The representative of the petitioner further submitted that they have filed review Petition No.30/RP/2016 seeking review of order dated 17.5.2016 in Petition No.17/TT/2014, wherein fee and charges was allowed for fibre optic communication system in NER for the 2009-14 tariff period. He submitted that fees and charges should be allowed from 1.4.2013 and not from 1.7.2013.

3. None appeared on behalf of the respondents

4. The Commission directed the petitioner to submit their policy with respect to cost allocation, how the salary and wages are allocated on different projects and how it is ensured that there is no duplication in allocation of cost, on affidavit by 25.10.2016 with an advance copy to the respondents. The respondents may file their reply by 4.11.2016 and the petitioner may file any rejoinder, if any, 11.11.2016.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

